MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI JAIKANT SINGH, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 14:30 Hours ON 19.12.2016.

Following officers attended the meeting:

a. Shri Akash Taneja, Joint Director General of Foreign Trade, DGFT
b. Shri D.K. Gupta, Director (DBK), Department of Revenue
c. Smt. Chitra Sharma, Deputy Director General of Foreign Trade, DGFT
d. Shri Kumar Rahul, Deputy Director General of Foreign Trade, DGFT

II. Minutes of the last Meeting held on 23.11.2016 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No.	**Firm's Name and Numbers**	**EPCG Authorisation No.**	**Subject**	**Decision of the EPCG Committee**
1.	M/s Asiatic Electrical & Switchgear P. Ltd., New Delhi. 01/36/218/77/AM-17/EPCG-I	0530153166 dated 23.08.2010	Extension of block-wise EOP.	The Committee took into account the submission of the party that due to adverse market conditions, they could not fulfil any export obligation during the original EOP. The party has submitted the copies of export order. They have already paid the composition fee of Rs. 47,170/-, equal to 2% of proportionate duty saved amount on unfulfilled export obligation in terms of Para 5.11 of HBP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
2.	M/s Azad Engineering Pvt. Ltd., Hyderabad. 01/36/218/119/AM-17/EPCG-I	0930007806 dated 02.01.2012 0930009910 dated 02.01.2014 0930009788 dated 19.11.2013 0930009512 dated 25.07.2013 0930009789 dated 19.11.2013 0930009504 dated 23.07.2013	Regularisation of shifting of the capital goods.	The Committee took into account the submission of the party that they had obtained the subject authorizations for their factory located at Plot No.66, SVCIE Balanagar, Hyderabad. However, due to workers union problems they have shifted the capital goods to Plot No. 90C, Phase-I, IDA, Jeedinetla, Hyderabad imported under 05 EPCG authorizations and to Plot No. 17/B, Pashamylaram, Medak Dist. Telangana – 502 205 imported against authorization No. 0930009910 dated 02.01.2014. The addresses of both units are endorsed on IEC of the company. The Committee noted that the party has obtained the NOC for shifting of the CGs to new place from Central Excise. The Committee, therefore, decided to **regularise** the shifting of capital goods in respect of 05 EPCG authorizations from Plot No. 66, SVCIE Balanagar, Hyderabad to Plot No. 90C, Phase-I, IDA, Jeedinetla, Hyderabad and to Plot No. 17/B, Pashamylaram, Medak Dist. Telangana – 502 205 against authorization no. 0930009910

				dated 02.01.2014 subject to the following conditions: i) The party shall submit fresh installation certificate to RA within 6 months from the date of installation of capital goods at the new units and ii) a composition fees of Rs 5000/ per authorisation.
3.	M/s B.P. Lipeds, Solan 01/36/218/215/AM-17/EPCG-I	2230001603 dated 24.01.2011	Extension of block-wise EOP.	The Committee took into account the submission of the party that due to wrong filing of shipping bills by the merchant exporter, they could not fulfil any export obligation in the first block against the authorization. The party has submitted a copy of purchase order from third party (100% EOU) in support of their request for extension of bock wise EOP as a proof of export order. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the short fall at the end of each block in terms of the provisions of Para 5.8.3 of HBP 2009-14. Third party exports shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with policy circular 3 dated 02.09.2015. **This has the approval of DG.**
4.	M/s CG Foods, Gurgaon. 01/36/218/188/AM-17/EPCG-I	0530149359 dated 09.07.2009 0530149360 dated 09.07.2009 (duplicate license no. 0530168115 dated 15.07.2016 issued in lieu of old authorization no. 0530149360 dated 09.07.2009)	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 99.98% EO in respect of EPCG authorization no. 0530149359 dated 09.07.2009 during the second block period and fulfilled Nil EO against another EPCG authorization. The Committee took into account the submission of the party that due to global recession, they could not fulfil any export obligation in the first block against these authorizations. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
5.	M/s Caparo Engineering India Limited, Gurgaon.	1130000927 dated 16.08.2007	Regularization of exports already made by alternate product	The Committee took into account the submission of the party that they have already fulfilled the EO by exports of

	01/36/218/177/AM-17/EPCG-I	1130000636 dated 27.06.2006 0530144545 dated 12.09.2007 0530144944 dated 06.11.2007 0530143980 dated 26.06.2007 0530144136 dated 18.07.2007	towards fulfilment of EO from the date of issuance of the authorisation.	alternate product manufactured by them in respect of these authorizations. The Committee observed that there was a provision to fulfil 100% EO by exports of alternate products at the time of issuance of authorization. The Committee therefore, decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** regularization of exports already made by alternate product in terms of para 5.4 (i) FTP 2004-09. The party would, however maintain average export obligation for alternate product as may be re-fixed by RA. **This has the approval of DG.**
6.	M/s Bhavanam Spinning Mills (Pvt.) Ltd., Guntur. 01/36/218/99/AM-17/EPCG-I	0930001917 dated 16.12.2005 0930001918 dated 16.12.2005 0930001915 dated 16.12.2005	i. Extension of block-wise EOP in respect of 02 EPCG authorization Nos. 0930001917 dated 16.12.2005 & 0930001918 dated 16.12.2005; and ii. Extension of EOP for one year in respect of EPCG Authorization No. 0930001915 dated 16.12.2005.	The Committee noted that the party has fulfilled 100% EO in respect of EPCG authorizations no. 0930001917 dated 16.12.2005 & 0930001918 dated 16.12.2005 during the second block period and fulfilled 82% EO within the original EOP and 100% EO after one year of the expiry of EOP against Authorization No. 0930001915 dated 16.12.2005. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of Authorization Nos. 0930001917 dated 16.12.2005 & 0930001918 dated 16.12.2005, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 01 year in respect of Authorization No. 0930001915 dated 16.12.2005 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
7.	M/s Bojans Industries, Bangalore. 01/36/218/163/AM-17/EPCG-I	0730003328 dated 30.09.2005	i. Extension of block-wise EOP. ii. Condonation of delay in installation of capital goods. iii. Regularization of shifting of capital	The Committee noted that the party has fulfilled their 100% EO during the second block period. The Committee also took into account the submission of the party that they had obtained the subject authorizations for their

			goods. iv. Acceptance of installation certificate from chartered engineer.	factory located at A-48, KSSIDC Indl. Area, Kumbalgod, Mysore Raod, Bangalore which was not suitable for installation of those heavy CGs as they disturbed the industries in the vicinity (being heavy duty machinery with lot of vibrations and sound). Hence, the machinery was kept unused. The new premises were allotted by Karnataka Industries Area Development Board in 2008. Therefore, they had to install the CGs at Plot No. 5B & 6, 2nd phase KIADB Industrial Area, Kunigal, Tumkur District – 572126 instead of A-48, KSSIDC Indl. Area, Kumbalgod, Mysore Raod, Bangalore. The new address is already endorsed on IEC of the party. The Committee observed that the party has already obtained the installation certificate showing the date of installation 10.05.2010 from chartered engineer instead of Central Excise Authority. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow:** i. extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP 2004-09. ii. condonation of delay in installation of capital goods subject to payment of composition fee of Rs. 5000/- against each authorization. iii. acceptance of installation certificate issued by chartered engineer instead of Central Excise subject to payment of composition fee of Rs. 5000/- and submission of verification certificate from Central Excise authority that the capital goods are installed in their factory/premises at Plot No. 5B & 6, 2nd phase KIADB Industrial Area, Kunigal, Tumkur District – 572126. **This has the approval of DG.** The Committee, further, decided to **regularize** the shifting of capital goods from their unit located at No. A-48, KSSIDC Indl. Area, Kumbalgod, Mysore Raod, Bangalore to Plot No. 5B & 6, 2nd phase KIADB Industrial Area, Kunigal, Tumkur District – 572126 subject to payment of composition fee of Rs. 5000/- against the authorization.
8.	M/s Classic Marble Company Pvt. Ltd., Mumbai. 01/36/218/123/AM-	0330021497 dated 03.10.2008 0330022132 dated	i. Acceptance of description of export product within the same ITC HS code number	The Committee noted that the party has fulfilled 100% EO within the original EOP in respect of all these Authorizations. The Committee took into account the

	17/EPCG-I	24.12.2008 0330021438 dated 26.09.2008	mentioned on authorization. ii. Regularization of shifting of capital goods.	submission of the party that they had imported the CGs to manufacture and export polished marble and granite slabs & tiles including artificial marble slabs/tiles. The party has submitted that they have also exported artificial stones which falls under ITCHS Code 68101990. However, the description in the Authorization is artificial marble slabs, which is a variety of artificial stone slabs which also falls under same ITCHS Code. The Committee, therefore, accepted the description of export products (for EO fulfillment) i.e. artificial/agglomerated marble slabs/tiles etc. (as allowed by the customs) falling within the same ITCHS Code as mentioned on these Authorizations. The Committee further took into account the submission of the party that they had imported the Capital Goods to be installed at Plot No.130/2, Village Athal Silvasa. However, they have installed the capital goods at Survey No. 286, Naroli, Silvasa and obtained the installation certificate from Central Excise on 04.12.2009. The party has furnished copies of IEC & RCMC wherein the addresses of both the plants are mentioned. The Committee, therefore, decided to **regularize** the shifting of capital goods from Plot No. 130/2, Village Athal Silvasa to Survey No. 286, Naroli, Silvasa subject to payment of composition fee of Rs. 5000/- against each authorization.
9.	M/s DM South India Hospitality Pvt. Ltd., New Delhi. 01/36/218/156/AM-17/EPCG-I	0530150226 dated 04.11.2009	Extension of block-wise EOP.	The Committee noted that the party has fulfilled their entire EO during the second block period. The Committee took into account the submission of the party that their hotel became operational in 2014 due to which, they could not fulfill any export obligation in the first block against the authorization. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
10.	M/s Electropneumatics and Hydraulics (I) Pvt. Ltd., Pune. 01/36/218/191/AM-17/EPCG-I	3130004169 dated 25.08.2009	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 46.09% EO in first block period and 99.37% EO during the second block period. The Committee took into account the submission of the party that due to cancellation of exports order, they could not

				fulfil 50% export obligation in the first block against this Authorization. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
11.	M/s Enpay Transformer Components India Pvt. Ltd., Vadodara. 01/36/218/160/AM-17/EPCG-I	3430001757 dated 16.07.2010 3430001771 dated 16.08.2010 3430001815 dated 25.10.2010 3430001819 dated 29.10.2010 3430002049 dated 18.11.2011 3430002100 dated 07.02.2012 3430002111 dated 29.02.2012	Extension of block-wise EOP.	The Committee noted that the party has fulfilled their entire EO during 2nd block period against 06 Authorizations and 78.92% EO during the 2nd block period in respect of Authorization No. 3430002100 dated 07.02.2012. The Committee took into account the submission of the party that they could not fulfil the block wise EO against these Authorizations as their business could take off as late as in 2013-14. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
12.	M/s Eastern Equipment Enterprises, Kolkata. 01/36/218/153/AM-17/EPCG-I	0230002240 dated 26.03.2007	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee took into account the submission of the party that they have fulfilled 24.75% EO in the first block period and 13.83% EO during the second block period. They could not fulfil the EO within original EOP due to global recession. Presently, they have export orders in hand and are confident to fulfil the EO within extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on

				payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
13.	M/s Finolex Cables Limited, Pune. 01/36/218/116/AM-17/EPCG-I	3130002292 dated 22.02.2007 3130002364 dated 29.03.2007	Condonation of delay in installation of capital goods.	The Committee noted that the party has fulfilled 77.48% and 71.75% EO in first block period in respect of Authorizations No. 3130002292 dated 22.02.2007 & 3130002364 dated 29.03.2007 respectively. The Committee took into account the submission of the party that the delay in installation was due to delay in construction of the shed where the CGs were to be installed. The Committee, deliberated upon the case and **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in installation of capital goods subject to payment of composition fee of Rs. 5000/- against each authorization. **This has the approval of DG.**
14.	M/s Gee Gee Tooling, Chennai. 01/36/218/402/AM-14/EPCG-I	0430003497 dated 13.03.2006	i. Extension of block-wise EOP. ii. Extension of EOP for 5 years up to 13.03.2019; and iii. Endorsement of alternate products.	The representative of the party appeared for PH and stated before the Committee that they had obtained the authorization for export obligation fulfillment through "Dies and Tools". However, as they are unable to compete in the international market they shall fulfill the EO through alternate product. They shall supply the goods manufactured by them to a third party who will incorporate the item manufactured by them into their final export product. Hence the items manufactured by them shall not be exported as such but after getting assembled in the final export product. The Committee deliberated upon the case decided to **reject** the request of the party since the third party had not exported the goods manufactured by authorization holder in the same form.
15.	M/s Jaipur Printers Pvt. Ltd., Jaipur. 01/36/218/155/AM-17/EPCG-I	1330001868 dated 16.07.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted that the party has fulfilled 44.92% within original EOP. The Committee took into account the submission of the party that they could not fulfill the entire EO during the original EOP due to low demand in the international market. The party has submitted copy export orders in support of their request for EO extension. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP**

				2015-20 to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
16.	M/s Jindal Poly Films Ltd., New Delhi. 01/36/218/138/AM-17/EPCG-I	0530142197 dated 20.10.2006	Extension of block-wise EOP.	The Committee noted that the party has fulfilled their entire EO during the second block EOP. The Committee took into account the submission of the party that due to slowdown in the international market, they could not fulfil any export obligation in the first block against the authorization. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09. **This has the approval of DG.**
17.	M/s Jiwan Polycot, Haridwar 01/36/218/164/AM-15/EPCG-I	0530141250 dated 08.06.2006	Second extension of EOP for 2 years.	The Committee noted that the case was placed before the EPCG Committee meeting held on 30.08.2016 and it was decided to reject the case as they did not fulfil any EO during the original EOP and extended EOP of 02 years. The representative of the party appeared for PH and stated that they could not fulfil the EO during the original EOP and extended EOP for 02 years due cancellation of exports order. Presently, they have export orders in hand and are confident to fulfil entire EO including average EO within the extended time period. He also informed that that they have already paid 50% Customs duty for 2nd EOP extension and handed over the copies of the relevant documents to the Committee.

				The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** second extension in EOP beyond 2 years with a condition that 50% of duty payable in proportion to the unfulfilled EO is paid by the authorization holder to custom authorities before endorsement of extension is made on EPCG authorization by RA concerned in terms of provisions contained in Para 5.11 of HBP (RE: 2006). **This has the approval of DG.**
18.	M/s Jiwan Polycot, Haridwar 01/36/218/168/AM-17/EPCG-I	0530147361 dated 30.09.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The party appeared for PH and explained to the Committee that that they could not make any exports during the original EOP. However, at present they have sufficient export orders in hand and are confident to fulfil the EO within extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
19.	M/s Kamani Oil Industries Pvt. Ltd. 01/36/218/75/AM-17/EPCG-I	0330021123 dated 28.08.2008 0330021678 dated 22.10.2008 0330021766 dated 07.11.2008 0330021942 dated 03.12.2008 0330022082 dated 18.12.2008 0330022194 dated	Consideration of EOP extension for 05 years from the date of endorsement.	The representative of the party appeared for PH and stated that their major export items are edibles oils including Coconut Oil and Groundnut Oil. The party submitted that DGFT vide Notification No. 85 (RE-2010/2004-2009) dated 17.03.2008, had banned edible oils for export under Chapter-15 of Schedule 1. Further, vide Notification No.60 dated 20.11.2008, export of edible oil was permitted in branded consumer packs of up to 5 Kgs subject to a limit of 10,000 tons during the next one year. Thereafter, vide notification No.50 dated 03.06.2011, exemption was granted for the export of 10,000- MT of Organic Edible Oils. Coconut oil export was permitted only through Kochi Port and since their production facilities were

		06.01.2009 0330022292 dated 23.01.2009 0330022389 dated 05.02.2009 0330022737 dated 02.04.2009 0330022777 dated 15.04.2009		located in Mumbai, export through Kochi Port was not economically viable. The export of branded packs of up to 5 Kgs, were not possible for them since their buyers were interested in only bulk purchases. The Committee felt that the party should not have applied for EPCG authorizations when restriction on export products manufactured by the CGs were already in place. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
20.	M/s M.V. Enterprises, Dehradun 18/96/AM-15/P-5	0330013916 dated 13.11.2006 0530145374 dated 08.01.2008 0530145907 dated 31.03.2008 0530147389 dated 06.10.2008 0530148796 dated 15.04.2009 0530151072 dated 28.01.2010 0530151073 dated 28.01.2010 0530153519 dated 24.09.2010	Waiver from fulfillment of EO.	The Committee noted that the party has not fulfilled Export Obligation in respect of all eight EPCG authorizations. Party has not submitted export documents to RA in compliance of conditions of EPCG authorizations. DRI has certified that the machinery has been damaged in fire and is in physical possession of the party. DRI, has also initiated enquiry against the subject EPCG authorizations for non-fulfilment of EO and requested not to consider the application for further extension of Export Obligation period. The Committee deliberated upon the case and decided to **defer** the request of the till a clearance from DoR is received.
21.	M/s S.R. Industries Limited, Mohali 01/37/218/86/AM-15/EPCG-II	2230001210 dated 01.10.2009 2230001211 dated 07.10.2009 2230001212	Extension of block-wise EOP and extension of EOP for 2 years against 18 EPCG authorizations.	The Committee took into account the submission of the party that they could not fulfill entire EO due to the internal restructuring of plant operations. Further, Party has submitted that they have sufficient export orders in hand at present and they are confident to fulfil the EO

		dated 07.10.2009 2230001220 dated 28.10.2009 2230001229 dated 11.11.2009 2230001232 dated 11.11.2009 2230001255 dated 23.12.2009 2230001256 dated 23.12.2009 2230001233 dated 11.11.2009 2230001238 dated 30.11.2009 2230001240 dated 30.11.2010 2230001260 dated 01.01.2010 2230001261 dated 01.01.2010 2230001263 dated 12.01.2010 2230001264 dated 12.01.2010 2230001279 dated 28.01.2010 2230001280 dated 28.01.2010 2230001281 dated 28.01.2010		within extended time. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to allow: a) extension of block-wise EOP as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
22.	M/s Vineet Cotex Pvt. Ltd, Ichalkaranaji 01/37/218/162/AM-17/EPCG-II	3130003102 dated 21.04.2008	Extension of block-wise EO and extension of EOP for one year.	The Committee took into account the submission of the party that they could not fulfill the entire EO due to competition in overseas market. The Committee noted that the party has fulfilled 37.52% EO during the original EOP. Party has submitted that they have sufficient export orders in hand at present and they are confident to fulfil the EO within extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition

				fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for one year on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
23.	M/s Sri Arumuga Cottspin Pvt. Ltd, Coimbatore. 01/37/218/196/AM-17/EPCG-II	3230007123 dated 13.06.2006	Second extension of EOP for one year i.e. up to 12.06.2017.	The Committee took into account the submission of the party that they were unable to fulfil the EO as the subject EPCG authorisation was lost and by the time the duplicate authorisation was issued on 24.10.2014, the EOP was over. Presentably, they have sufficient third party export orders in hand and are hopeful to fulfill remaining EO in the extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** second extension in EOP beyond 2 years with a condition that 50% of duty payable in proportion to the unfulfilled EO is paid by the authorization holder to custom authorities before endorsement of extension is made on EPCG authorization by RA concerned in terms of provisions contained in Para 5.11 of HBP (RE: 2006). Third party exports shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with policy circular No.3 dated 02.09.2015. **This has the approval of DG.**
24.	M/s Splendor Vinimay Pvt. Ltd, Howrah. 01/37/218/80/AM-17/EPCG-II	0230003238 dated 07.05.2008	Extension of block-wise EOP	The Committee took into account the submission of the party that they could not complete export obligation during the first block period due to the global economic recession. The Committee noted that the party has completed entire EO in the second block of EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of** FTP 2015-20 to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09.

				This has the approval of DG.
25.	M/s Shah Moolchand Kirankumar, Mumbai 01/37/218/205/AM-17/EPCG-II	0330027887 dated 24.11.2010	Extension of block-wise EOP	The Committee noted that the party has completed entire EO in second block period and has already paid 2% composition fee. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
26.	M/s Victora Tool Engineers (P) Ltd, New Delhi. 01/37/218/258/AM-16/EPCG-II	0530140486 dated 22.02.2006	Extension of block-wise EO and extension of EOP for 4 years (i.e. 2 + 2 years).	The Committee took into account the submission of the party that they were unable to fulfill the EO due to loss of third party export orders. Party has submitted that they have sufficient export orders in hand at present and they are confident to fulfil the EO within extended time. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. c) second extension in EOP beyond 2 years with a condition that 50% of duty payable in proportion to the unfulfilled EO is paid by the authorization holder to custom authorities before endorsement of extension is made on EPCG authorization by RA concerned in terms of provisions contained in Para 5.11 of HBP (RE: 2006). **This has the approval of DG.**
27.	M/s Phoenix Hitec Engineers Pvt. Ltd,	0430009188 dated	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could

	Chennai 01/37/218/246/AM-17/EPCG-II	16.11.2010		not make any exports during the original EOP as they failed to execute shipments in time. Presently, they have sufficient export orders in hand and are confident to fulfil the EO within extended EOP. They have already approached concerned RA for extension in EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. The party should approach the RA for EO period extension. **This has the approval of DG.**
28.	M/s Rushabh Investment Pvt. Ltd., Pune 01/37/218/206/AM-17/EPCG-II	3130003675 dated 16.12.2008	Condonation of delay in installation of capital goods.	The Committee noted that the party has fulfilled their entire EO within original EOP but could not install the CG within prescribed time period. The Committee, therefore, **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in submission of installation certificate subject to payment of composition fee of Rs. 5000/-. **This has the approval of DG.**
29.	M/s Starex Developers Pvt. Ltd, Amritsar 01/37/218/172/AM-17/EPCG-II	0530150476 dated 25.11.2009	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 22.50% EO in first block of EOP but has fulfilled entire export obligation in second block of EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
30.	M/s Partap Industries Ltd, Patiala 01/37/218/241/AM-15/EPCG-II	3030002052 dated 19.09.2006	Extension of block-wise EO and extension of EOP for 4 years (i.e. 2+2 years).	The Committee took into account the submission of the party that they were unable to fulfil the EO due to low demand in the international market. Presently, they have sufficient export orders in hand and are hopeful to complete entire EO within extended time. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP**

				2015-20 to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. c) second extension in EOP beyond 2 years with a condition that 50% of duty payable in proportion to the unfulfilled EO is paid by the authorization holder to custom authorities before endorsement of extension in made on EPCG authorization by RA concerned in terms of provisions contained in Para 5.11 of HBP (RE: 2006). **This has the approval of DG.**
31.	M/s Stericat Gutstrings (P) Ltd, Gurgaon 01/37/218/272/AM-16/EPCG-II	0530141893 dated 05.09.2006	i. Extension of block-wise EOP. ii. Extension of EOP for 2 years. iii. Condonation of submission of installation certificate from central excise.	The Committee took into account the submission of the party that they could not fulfil export obligation during the original EOP due to recession in the international market. Presently they have sufficient export orders in hand and are confident to fulfil the EO within extended time. The Committee also took into account the submission of the party that they could not obtain the installation certificate from Central Excise in time as delay occurred in approaching the Central Excise authority. However, the party had obtained installation certificate from Chartered Engineer. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an

				enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. And c) condonation from submission of installation certificate issued by Central Excise Authority, subject to the party submitting the verification report from Central Excise certifying that the Capital Goods are installed in the factory/premises. The party shall also pay a composition fee of Rs. 5000/-. **This has the approval of DG.**
32.	M/s Paul Components Pvt. Ltd, New Delhi. 01/37/218/213/AM-15/EPCG-II	0530141927 dated 13.09.2006	Extension of EOP for six months from date of issue of amendment.	The Committee noted that the party applied to DGFT for EO extension of 2 years on 16.01.2015. The case was placed in the EPCG Committee meeting held on 18.12.2015 wherein extension in EOP for two years was granted but there was delay in amendment of subject EPCG authorization due to administrative reasons. The original authorization was submitted by them on 18th April, 2016 for amendment and RA raised a query regarding submission of composition fee. They submitted the fees on 06th of June 2016. Finally license with amendment sheet was received by them on the 10th of September 2016. The Committee also noted that the party has submitted proof of their attempt to record export proceeds in Customs EDI System on 13.09.2016. However, the Customs EDI System did not generate shipping bills as the details of amendment in EPCG authorisation were not reflected in their system. The Committee deliberated upon the case and decided to **defer** it for comments from EDI/ICEGATE.
33.	M/s Rattha Somerset Greenways Pvt. Ltd, Chennai 01/37/218/249/AM-17/EPCG-II	0430005861 dated 26.02.2008	Condonation of delay in submission of installation certificate.	The Committee noted that the party has fulfilled their entire EO within original EOP. The Committee also noted that the capital goods were installed beyond the period allowed for installation. The party has stated that the delay was due to funding issues and certain other administrative reasons. The Committee, therefore, **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in submission of installation certificate subject to payment of composition fee of Rs. 5000/-. **This has the approval of DG.**
34.	M/s Visa Bao Limited (VBL), Bhubaneswar 01/37/218/173/AM-	2330000739 dated 10.10.2011 2330000771	i. Extension of block-wise EOP. ii. Incorporation of the name of supporting	The Committee deliberated upon the cased and decided to **defer** it for further examination and seeking comments of Central Excise Bhubaneswar [through JS

	17/EPCG-II	dated 19.01.2012	manufacturer i.e. VSL. iii. Condonation of delay in installation of capital goods.	(Dbk)].
35.	M/s Scott-Edil Advance Research Laboratories & Education Ltd, Solan (H.P) 01/37/218/225/AM-17/EPCG-II	2230001574 dated 28.12.2010 2230001548 dated 24.11.2010 2230001329 dated 19.03.2010	i. Extension of block-wise EOP in respect of 03 EPCG authorizations. ii. Extension of EOP for 2 years against authorization no. 2230001329 dated 19.03.2010.	The Committee noted that the party could not fulfill block wise Export Obligation in respect of all three EPCG authorizations but has completed Export Obligation in respect of EPCG authorisation NO. 2230001574 dated 28.12.2010 and 2230001548 dated 24.11.2010. The Committee took into account the submission of the party that they could not fulfill Export Obligation in respect of EPCG authorisation No. 2230001329 dated 19.03.2010 due to global recession. The party has submitted that they have sufficient export orders in hand at present and they are confident to fulfil the EO within extended time. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of EPCG authorization nos. 2230001574 dated 28.12.2010, 2230001548 dated 24.11.2010 and 2230001329 dated 19.03.2010, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years in respect of EPCG authorization no. 2230001329 dated 19.03.2010 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
36.	M/s SGV Industries, Dehradun 01/37/218/176/AM-16/EPCG-II	6130000072 dated 25.10.2007 6130000122 dated 20.01.2009 6130000114 dated 11.11.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted that the party has not fulfilled Export Obligation in respect of all three EPCG authorizations. Party has not submitted export documents to RA in compliance of conditions of EPCG authorizations. DRI, has initiated enquiry against the subject EPCG authorizations for non-fulfilment of EO. DRI has requested this Directorate not to consider the application

				for further extension of Export Obligation period. The Committee deliberated upon the case and decided to **reject** the request of the party.
37.	M/s Satish Garments, Chennai 01/37/218/202/AM-17/EPCG-II	0430005742 dated 24.01.2008	Extension of block-wise EO and extension of EOP for 2 years.	The Committee noted the submission of the party that they have fulfilled 90% EO in second block of EOP through third party exports and are hopeful of completing remaining EO in the extended period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with policy circular No.3 dated 02.09.2015. **This has the approval of DG.**
38.	M/s Pundrik Textile Mills Pvt. Ltd, Ludhiana 01/37/218/44/AM-17/EPCG-II	3030004471 dated 02.09.2008	Extension of block-wise EOP.	The Committee noted that the party has fulfilled entire EO in the second block of EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
39.	M/s Videocon Industries Limited, Mumbai.	0330013191 dated 11.09.2006 0330013587	i. Extension of block-wise EOP. ii. Regularization of EO fulfillment by	The Committee noted that the export product in the subject EPCG authorisation is 'Televisions/ components & parts of compressors' while the party has exported

	01/37/218/240/AM-17/EPCG-II	dated 13.10.2006 0330017975 dated 31.10.2007 0330020918 dated 08.08.2008 0330031985 dated 01.03.2012	export of services / alternate products by the same company and Waiver from condition of advance ndorsement. iii. Condonation of delay in submission of installation certificate i.r.o. authorization No 0330031985 dated 01.03.2012	'alternate services' to the tune of 100% of total Export Obligation. The Committee also noted that the capital goods were imported vide Bill of Entry No.7609916 dated 07.08.2012 in respect of EPCG authorisation No.03300331985 dated 01.03.2012. The party had submitted the request for issuance of installation certificate to Central Excise on 15.10.2012. However, the installation certificate was issued on 30.12.2014. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow:** (a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. (b) regularization of the exports of alternate products/services already made by the company as per policy, allowing 100% export of alternate products/services for authorizations issued before 01.04.2008 and 50% export of alternate product/services for authorizations issued on or after 01.04.2008. (c) condone the delay in submission of installation certificate in respect of EPCG authorisation No.03300331985 dated 01.03.2012 subject to payment of composition fee of Rs. 5000/-. **This has the approval of DG.**
40.	M/s S.G. Print – N-Pack Industries, Jharkhand 01/37/218/274/AM-17/EPCG-II	2130000134 dated 02.12.2011	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not complete Export Obligation in first block of EOP due to recession in the international market. EOP in this case is valid till 2017. Presently, they have sufficient export order in hand and are hopeful to complete entire Export Obligation within the EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
41.	M/s DP Chocolates,	2230001306	Extension of block-wise	The Committee took into account the

	Solan. 01/36/218/209/AM-17/EPCG-I	dated 23.02.2010 2230001308 dated 24.02.2010 2230001400 dated 29.06.2010	EOP.	submission of the party that the EOP in this case is 8 years and that due to recession in international market as well as weak market scenario for chocolates products, they could not fulfil any export obligation in the first block against these authorizations. Presently, they have sufficient export orders in hand and are confident to fulfil the EO within valid EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP 2009-14. **This has the approval of DG.**
42.	M/s Farm Implements (India) Pvt. Ltd., Chennai. 01/36/218/102/AM-17/EPCG-I	0430004560 dated 12.01.2007	Extension of EOP for 2 years.	The Committee noted that the party has fulfilled 84.6% specific EO within original EOP. The Committee took into account the submission of the party that due to worldwide recession in the year 2007-08, 2009-10 and 2010-11, they could not meet the EO for the said period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with policy circular 3 dated 02.09.2015. **This has the approval of DG.**
43.	M/s Gilco Exports Limited, Chandigarh 01/36/218/136/AM-17/EPCG-I	2230000540 dated 10.01.2007 2230001040 dated 18.11.2008 2230001048 dated 28.11.2008 2230001049 dated 28.11.2008	i. Condonation of delay in submission of installation certificate. ii. Regularization of shifting of capital goods.	The Committee noted that the party has fulfilled their entire EO within original EOP. The Committee took into account the submission of the party that the Capital Goods imported against these authorizations were installed at factory/premises at Village Gholumajra, Tehsil Derabassi, Distt. Mohali. Further, due to growth in the business, they shifted the Capital Goods to Village- Raje Majra, NH-21, Kurali-Ropar Road, Distt. Ropar. The party also informed about the shifting of Capital Goods to RA Chandigarh as well as jurisdictional Central Excise. The

				party has furnished copies of IEC & RCMC which shows the address of new unit. The Committee also took into account the fact that the party has submitted the installation certificate for the new place of installation. The Committee, therefore, decided to **regularize** the shifting of capital goods from Village Gholumajra, Tehsil Derabassi, Distt. Mohali to Village- Raje Majra, NH-21, Kurali-Ropar Road, Distt. Ropar subject to payment of composition fee of Rs. 5000/- against each authorization. The Committee further took into account the submission of the party that they have obtained the installation certificate from Central Excise authority after the prescribed time period. The Committee deliberated upon the case and **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in submission of installation certificate subject to payment of composition fee of Rs. 5000/- against each authorization. **This has the approval of DG.**
44.	M/s City Beautiful Hotel and Resorts (P) Ltd. 01/36/218/98/AM-17/EPCG-I	2230000949 dated 26.06.2008 2230000950 dated 27.06.2008 2230000966 dated 18.07.2008 2230001223 dated 04.11.2009 2230001310 dated 25.02.2010	i. Extension of block-wise EOP in respect of 05 EPCG authorizations. ii. Extension of EOP for 02 years against 03 EPCG authorization nos. 2230000949 dated 26.06.2008, 2230000950 dated 27.06.2008 and 2230000966 dated 18.07.2008.	The Committee took into account the submission of the party that they could not make any export during the original EOP due to construction of flyover on NH-22 connecting NH-1 to New Delhi affecting the inflow of foreign tourists. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of all the 05 EPCG authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years against 03 EPCG Authorizations Nos. 2230000949 dated 26.06.2008, 2230000950 dated 27.06.2008 and 2230000966 dated 18.07.2008 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period.

				This has the approval of DG.
45.	M/s Divi's Laboratories Limited, Hyderabad. 01/36/218/195/AM-17/EPCG-I	0930005723 dated 25.03.2010	Condonation of non maintenance of average EO for some years offset by exports in other years.	The Committee noted that there is a shortfall in average EO in the year 2009-10 which has been offset by excess exports made in the year 2010-11 and 2011-12. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of [FTP 2015-20]** to **allow** condonation of non-maintenance of Annual Average EO as the company has covered the shortfall in Average EO by excess exports in other years. **This has the approval of DG.**
46.	M/s Carzonrent India Pvt. Ltd., New Delhi. 01/36/218/74/AM-17/EPCG-I	0530146414 dated 13.06.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted the submission of the party that they have fulfilled 57% EO during the original EOP. Further, there is a shortfall in average EO. The Committee further took into account the submission of the party that they could not fulfil the entire EO during the original EOP due to economic slowdown and decline of tourist footfalls in India. The party has stated that the scenario is improving now and they are confident to fulfil the EO within extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of [FTP 2015-20]** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**

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DGFT = Directorate General of Foreign Trade , DG = Director General , FTP = Foreign Trade Policy , HBP v1 = Handbook of Procedure Vol. I , EO = Export Obligation , EODC = Export Obligation Discharge Certificate , EOP = Export Obligation Period , EPCG = Export Promotion Capital Goods , RA = Regional Authority BG = Bank Guarantee
FFE = Free Foreign Exchange, IEC = Importer - Exporter Code , DOR = Department of Revenue , IEM = Industrial Entrepreneurs Memorandum, RCMC = Registration-cum-Membership Certificate.
